

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Contempt Case (AT) No.11 of 2021**  
**in**  
**Company Appeal (AT) (Ins) No.211 of 2019**

**IN THE MATTER OF:**

**Anant Kumar Singh**

**...Appellant**

**Versus**

**Prithvi Raj Kasana**

**...Respondent**

**For Appellant:           Shri Saurabh Kalia and Shri Kanvi Nagpal,  
Advocates**

**For Respondent:       None**

**ORDER**  
**(Virtual Mode)**

**16.04.2021**       Counsel for the Appellant submits that he may be given time as it is sated that there is another homebuyer who has moved with regard to the same Order to invoke contempt. He wants to verify. He may do so.

The Contempt Case may be put up on 31<sup>st</sup> May, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*